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particularly, those in positions of high authority, are registered, investigated and prosecuted fairly expeditiously, ensuring against, inter alia, external pressure, arbitrary withdrawals or transfers of personnel, etc., and ensuring adequate protection to the personnel to effectively discharge their duties and responsibilities;

- (ii) that there are sufficient checks and balances to ensure that the powers of investigation and prosecution are not misused.
- (iii) that there are no arbitrary restrictions to initiation of investigations or launching of prosecution.
- (c) Does not arise.

Terrorism in North-East

822. DR. **B.B.** DUTTA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have made any assessement about latest rising wage of terrorist violence in North-Eastern States;
- (b) if so, the total loss of property and the number of persons lost their lives as a result thereof; and
- (c) the steps taken/proposed to be taken to bring the terrorist outfits into the national mainstream?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) and (b) Yes, Sir, The situation in the insurgency affected North-Eastern States is reviewed at various levels from time to time and appropriate decisions taken. Since 1993 and upto 5.11.97, a total of 5265 persons including Security Forces/Police personnel, civilians and militants have lost their lives in the currently insurgency-affected States of Assam, Nagaland, Manipur and Tripura. No assessment of the quantum of property lost has been carried out.

(c) The steps taken included an offer of unconditional talks with all militant groups operating in the North-East Region, Sustained coordinated counter-insurgency operations,

thrust to the economic development of the region with the objective of creating infrastructure and generating employment opportunities.

विदेशी नागरिकों की गिरफ्तारी

- 823. श्री ओंकार सिंह लखावत: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:
- (क) गत तीन वर्षों में देश के किस-किस राज्य में कितने विदेशी नागरिक गिरफ्तार किए गए:
- (ख) किस विदेशी को किस-किस आपराध के आरोप में गिरफ्तार किया गया;
- (ग) गत तीन वर्षों के दौरान नशीले पदार्थों के अवैध व्यापार में लिप्त कितने विदेश अवैध नशीली सामग्री सहित गिरफ्तार किए गए और उनसे कितनी नशीली सामग्री बरामद हुई; और
- (घ) सरकार ने विदेशी नागरिकों द्वारा किए गए अपराधों को रोकने के लिए एवं भविष्य में ऐसी घटनाएं न होने देने के लिए क्या-क्या प्रयास किए हैं और उनके क्या परिणाम रहे?

गृह मंत्रालय में राज्य मंत्री (श्री मोहम्मद मकबूल डार): (क) से (घ) सूचना एकत्र की जा रही है और सदन के पटल पर रख दी जाएगी।

Foreigners Residing Illegally

824. SHRI R. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many foreign Nationals are overstaying, nationality-wise;
- (b) how many of them have applied for Indian Nationality, nationality-wise; and
- (c) in how many cases Government have given Indian nationality to foreign citizens during the past three years, nationality-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Powers under the Foreigners Act, 1946 to identify and ueport foreign nationals residing in India illegally/ beyound the validity of their visas have been delegated to the State Governments/UT Administrations. Such data is not maintained centrally. Instructions have been issued/